

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE THIRD DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 33217 OF 2025

Between:

Annaram Rugved Reddy, S/o. Annaram Rama Krishna Reddy, Aged about 18 years, Occ. Student, R/o. H.No. 6-10-115/2, Venus Enclave, Flat No.204, Vinayaka Nagar, Balanagar, Telangana.

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner request for exercising web options for admission into MBBS/BDS course under Management Quota Band C Category in next phase of counselling for the academic year 2025-26 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner for exercising web options for admission into MBBS/BDS course under Management Quota B and C category for the academic year 2025-26 in next phase of counseling.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner request for exercising web options under Management Quota "B" and "C" Category for admission into MBBS/BDS course in the next phase of counselling for the academic year 2025-26, pending disposal of writ petition.

Counsel for the Petitioner: SRI L. RAM SINGH

**Counsel for the Respondent No.1: SRI T. RAMESH,
AGP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KALOJI
NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.33217 of 2025

ORDER:

Learned counsel Sri L.Ram Singh appears for the petitioner.

Sri T.Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department, appears for respondent No.1.

Sri T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, "the University"), appears for respondent No.2.

2. With the consent of the learned counsel for the parties, the matter is heard finally.

3. The writ petition has been filed seeking a direction to the respondents to consider the petitioner's request and permit him to register and exercise web options for counselling for admission into MBBS/BDS course under

Management Quota "B" and "C" categories for the academic year 2025-2026.

4. The case of the petitioner is that he exercised web options for BDS course and due to inadvertence, he could not exercise web options for admission into MBBS course. He could not secure seat in BDS course as per his merit. As he failed to exercise web options for MBBS course in the first phase of counselling, he was made ineligible for exercising web options for MBBS course in the second round of counselling. He made a request to the University to permit him to participate in the next round of counselling, but the same was not considered. Hence, this writ petition.

5. Learned Standing Counsel for the University has referred to the notification dated 22.09.2025. It is submitted that the note and instructions to the candidates categorically specify that the candidates in the final merit list, who do not exercise web options in the first phase of counselling, shall not be eligible to exercise web options in the subsequent phases of counselling to prevent seat

blocking. The petitioner is one such candidate, who has not exercised his web options in the first phase of counselling nor has opted for admission into MBBS/BDS course under Management Quota "B" and "C" categories. He submits that the corrigenda dated 04.10.2025 and 06.10.2025 permit fresh registrations only to such candidates, who had exercised web options. Therefore, the petitioner does not fit in the said category. He, however, submits that if the petitioner makes a representation, the University would consider it in accordance with law.

6. Having considered the submissions of learned counsel for the petitioner as also the learned Standing Counsel for the University and having regard to the above facts and circumstances, the petitioner is allowed to make a representation before the University in respect of his claim for exercise of web options for admission into MBBS/BDS course for the academic year 2025-26 under Management Quota "B" and "C" categories. On receipt of such representation, the University would consider the same in accordance with law within a period of two days.

7. If the University allows the petitioner to exercise his web options, his case shall be considered in the unfilled seats in the mop-up round.

8. Let it be made clear that we have not expressed any opinion on the merits of the case.

9. Accordingly, the instant Writ Petition is disposed of. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- G. JYOTHI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, The State of Telangana, Hyderabad-500 055
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to Sri L. Ram Singh, Advocate [OPUC]
4. Two CCs to GP for Medical Health Family Welfare, High Court for the State of Telangana, at Hyderabad [OUT]
5. One CC to Sri T. Sharath, SC for Kaloji Narayana Rao University of Health Sciences[OPUC]
6. Two CD Copies

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HIGH COURT

DATED:03/11/2025

ORDER

WP.No.33217 of 2025



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

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12/11/25*